

ORAL ANSWERS TO QUESTIONS

Uniformity in Selection, Appointment and Tenure of Vice-Chancellors

*668. PROF. NARAIN CHAND PARASHAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the University Grants Commission propose to evolve a broad uniformity in the selection, appointment and tenure of Vice-Chancellors of various State and Central Universities;

(b) whether there is any fixed age of retirement for the office of the Vice-Chancellor; and

(c) if so, the exact age of retirement?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) to (c). A statement is placed on the Table of the Sabha.

Statement

(a) The Committee on Governance of Universities and Colleges, which was set up by the University Grants Commission, had made certain recommendations regarding the mode of appointment, tenure and age of retirement of Vice-Chancellors of Universities in their report on Governance of Universities. Central Government and the University Grants Commission have accepted in principle the recommendations of the Committee. Copies of the report have also been circulated to all State Governments/Universities for their consideration and necessary action.

So far as the Central Universities are concerned, the procedure for appointment of Vice-Chancellor and his tenure is uniform in the case of Aligarh Muslim University, Delhi University and the Jawaharlal Nehru University. The procedure varies in

the case of other Central Universities and the question of bringing uniformity in the relevant provisions of the Acts and Statutes of these universities will be considered as and when their Acts/Statutes are next amended. As regards the State Universities, it is for the concerned State Government to amend the Acts/Statutes of the Universities located in the respective State to bring the conditions of appointment of Vice-Chancellor in line with the recommendations made by the Gajendragadkar Committee.

(b) and (c). The age of retirement of Vice-Chancellors of Central Universities is 65 years. There is uniformity in this regard in case of State Universities.

PROF. NARAIN CHAND PARASHAR: Sir, from the statement it appears that the UGC has accepted the principles of uniformity with regard to the recommendations of the appointment and tenure and age of retirement of Vice-Chancellors of universities on the governance of universities. May I know as to what positive steps the Government and the UGC have taken to put its view into practice in view of the large-scale extensions given to Vice-Chancellors by the various State universities from time to time which have caused unnecessary confusion in the States?

PROF. S. NURUL HASAN: So far as State Governments are concerned it is a matter within their jurisdiction and it is for the State Assemblies to make necessary amendments in the Acts. We have made the recommendations to various State Governments that they may favourably consider the recommendations of the UGC in this matter. There have been certain amended Act of the State Universities; for example in Uttar Pradesh and Madhya Pradesh, recently the Acts have been amended where the broad principles have been accepted, with some variations to suit local conditions or the preferences of the State Governments.

PROF. NARAIN CHAND PARASHAR: In view of answer to (b) and (c) regarding age of retirement of Vice Chancellors of Central Universities may I know whether Government and the UGC think it desirable that the State University Vice-Chancellors should retire at 65? If so what is the policy at the present time for extension in the services and tenure of Vice-Chancellors?

PROF. S. NURUL HASAN: I have already submitted that we have made this recommendation to the State Governments and many State Governments have already accepted it and others are considering it.

श्री अटल बिहारी वाजपेयी : मंत्री महोदय ने अपने वक्तव्य में कहा है कि अलीगढ़ दिल्ली और जवाहरलाल नेहरू विश्वविद्यालयों में उपकुलपतियों की नियुक्ति के बारे में एक ही तरीका है, किन्तु जो और केन्द्रीय विश्वविद्यालय हैं उन के बारे में अभी तक कानून नहीं बन पा रहे हैं, और जब कानून बनेंगे तब उन में संशोधन किया जायेगा। मैं जानना चाहता हूँ कि काशी हिन्दू विश्वविद्यालय के बारे में कब कानून बनेगा ?

श्री ० सु० ० तुल्ल हसन : अभी चार रोज हुए जब माननीय सदस्य ने यह मामला उठाया था तब मैंने निवेदन किया था कि यह बनारस हिन्दू यूनिवर्सिटी ऐक्ट की तब्दीली का मामला विचाराधीन है, और इस के बारे में जल्दी निर्णय लिया जायेगा।

श्री शंकर दयाल सिंह: मैं मंत्री महोदय से जानना चाहता हूँ विश्वविद्यालयों के उपकुलपतियों की जो नियुक्ति होती है उसका आधार शैक्षणिक होता है अथवा राजनीतिक? इसी सन्दर्भ में मैं जानना चाहता हूँ कि मंत्री

महोदय के स्टेटमेंट के अनुसार सेंट्रल युनिवर्सिटीज के वाइस चांसलर्स की उम्र जब 65 वर्ष निर्धारित की गई है तब इस समय भारत की सेंट्रल युनिवर्सिटीज में कौन कौन से वाइस चांसलर की कितनी उम्र है ?

SHRI P. G. MAVALANKAR: The statement makes a mention of the fact that in respect of State Universities the State Governments are autonomous in regard to appointments. But, in view of the fact that higher education is a concurrent subject may I know whether the Government of India and the Ministry of Education consider it desirable to ask the State Governments concerned to see that the appointment and the method and manner of selection of Vice-Chancellors should be such that they are not political appointments but educational appointments? Moreover he says that only three Central Universities have got uniform practice. The other Central Universities are going to be touched only when the Central Government takes steps for amendments to the respective statutes in this regard. On such an important matter, however why does not the Minister come forward with the necessary amendments to all the Statutes so as to bring to the uniform level all the remaining Universities?

PROF. S. NURUL HASAN: In so far as the first issue is concerned, I have already drawn the attention of the State Governments to the desirability of having uniform procedures. At least so far as the broader principles are concerned, they should be the same.

In regard to the question of amendment to the University Acts and Rules, the Central Advisory Board of Education which included all the Education Ministers of States had taken a decision earlier that the

University Grants Commission and the Ministry of Education must be consulted before the State Governments decided to amend the acts of the Universities within their States and some consultations have already taken place. Some of the State Governments have held discussions with us before having these amendments to their Acts.

In regard to the second part of the hon. Member's question, I cannot keep on coming to the House for each individual amendment. We are considering the overall amendments to the various Acts and, as and when, each Bill comes before the House, hon. Members will see that we are trying to have uniform procedures.

श्री दरबारा सिंह : मैं यह जानना चाहता हूँ कि जब रिटायरमेंट का एज 65 साल तय की गई है, तब युनिवर्सिटी/बि. को 65 साल की एज पर रिटायर करने के बिलसिले में क्या दिक्कत है। लोकल एनवायरमेंट्स या प्रायो-हवा के लिहाज से, या किसी और लिहाज से, इस में उन को कौन सी मुश्किल पैदा आ रही है ?

श्री० ए०० नूडन हसन :- हमारी तो सिफारिश हर एक युनिवर्सिटी से यही है कि 65 साल पर वाइस-चांसलर को रिटायर होना चाहिए।

SHRIMATI ROZA DESHPANDE: There are a few Vice-Chancellors who are encouraging communal activities.

MR. DEPUTY-SPEAKER: Order, please. That does not arise.

SHRIMATI ROZA DESHPANDE: I want to know whether the hon. Minister is likely to reduce their retirement age.

MR. DEPUTY-SPEAKER: This does not arise. That is a case of an individual.

आयात तथा निर्यात व्यापार पर तेल संकट का प्रभाव

* 669. श्री शंकर बयाल सिंह : क्या नीबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या तेल संकट का भारतीय जहाजरानी पर प्रभाव पड़ा है ;

(ख) गत तीन महीनों में तेल की कमी के कारण कितने भारतीय जहाजों का चलना बन्द हो गया है ; और

(ग) क्या इससे आयात-निर्यात पर बहुत प्रभाव पड़ा ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): (a) Indian shipping companies have taken several steps e.g. rescheduling of services, reduction in speed etc. to meet the situation arising out of the oil crisis.

(b) No shipping company has reported that any of their ships was laid up for want of bunkers.

(c) Does not arise.

श्री शंकर बयाल सिंह : जब से नये जहाजरानी मंत्री आये हैं, तब से उन को कुछ संकटों का सामना करना पड़ रहा है। उन्होंने ने इस सदन में यह भी कहा है कि उन की धार्मिक प्रवृत्ति के कारण कुछ राहत मिल रही है। मैं मंत्री महोदय से यह जानना चाहता हूँ कि तेल-संकट के कारण जहाजरानी में जो व्ययघान पैदा हुआ है, क्या तेल की जगह कोयले से, या दूसरे तरीकों से, जहाज चला कर उस संकट को कम करने का प्रयास किया जा रहा है।